

**DIVISION BENCH**

**ITEM NO.2**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.07/ALD/2024 IN CA (CAA) No.10/ALD/2023**  
**(Second Motion)**

**Order dated: 16<sup>th</sup> May, 2024**

**Under Section 230-232 of the Companies Act, 2013**

**In the matter of Scheme of Amalgamation:**

**GOYAL MILL PRIVATE LIMITED**

Having its Registered Office at:

204, Ismailpur, Gorakhpur, Gorakhpur,

Uttar Pradesh-273005 E-mail: [goyalmills@gmail.com](mailto:goyalmills@gmail.com)

CIN: U15549UP2019PTC122451

PAN: AAICG0393D

**.....Transferor Company/ Petitioner No.1**

**WITH**

**GOYAL MILLS PRIVATE LIMITED**

Having its Registered Office at:

Building No.204A, Ismailpur, Gorakhpur,

Uttar Pradesh-273005, E-mail: [goyalmills@gmail.com](mailto:goyalmills@gmail.com)

CIN: U74999UP2017PTC098836

PAN: AAHCG0861H

**.....Transferee Company/ Petitioner No.2**

**Coram:**

**HON'BLE MR. PRAVEEN GUPTA, MEMBER (JUDICIAL)**

**HON'BLE MR. ASHISH VERMA, MEMBER (TECHNICAL)**

**Present:**

Sh. Anurup Dutta, Adv. with

Sh. Rahul Goel, PCS

*: For the Petitioner Companies*

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## **ORDER**

1. This is a joint Second Motion company petition filed by the Petitioner Companies namely, **GOYAL MILL PRIVATE LIMITED** (Transferor Company/ Petitioner No.1) with **GOYAL MILLS PRIVATE LIMITED** (Transferee Company/ Petitioner No.2) in terms of Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 (for Brevity “Rules).
2. The petitioner companies have prayed for sanctioning of the Scheme of Amalgamation in the petition and notices to be issued to the authorities concerned in relation to the date of hearing of the petition and calling for objections.
3. The First Motion application was filed seeking directions for dispensing with the requirement of convening the meetings of the Equity Shareholders, Preference Shareholders, Secured and Unsecured Creditors of both the Transferor and Transferee Company *vide* CA (CAA) No.10/ALD/2023 and based on such application moved under Sections 230-232 of the Companies Act, 2013, (for brevity, the ‘Act’), necessary directions were issued on 19<sup>th</sup> April, 2024. In the said order, the requirement of holding and conducting the meetings of the Equity Shareholders and Unsecured Creditors of the Petitioner No.1/ Transferor Company, and with respect to the Petitioner No.2/ Transferee Company, the meetings of Equity Shareholder and Preference Shareholder was directed to be dispensed with. Further, since there are no Preference Shareholder and Secured Creditors in the Transferor/ Petitioner No.1 Company, as well as no Secured and Unsecured Creditors in the Transferee/ Petitioner No.2 Company, the requirement of convening/ dispensing the meetings does not arise.

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4. The main objects, date of incorporation, authorized and paid-up share capital, and the rationale of the Scheme have been discussed in detail in the order dated 19.04.2024.
5. Notices are accordingly issued in the present petition to be served by the Petitioner Companies through speed post and emails within two weeks to the following Authorities along with a copy of this petition in soft copy as well as hard copy :-
  - (i) Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs, New Delhi;
  - (ii) Registrar of Companies, Uttar Pradesh, Kanpur;
  - (iii) Official Liquidator, Allahabad; and
  - (iv) Jurisdictional Income Tax Authority by mentioning the PAN of the Company along with the copy of this petition in soft copy as well as hard copy.
6. Additionally, notice be issued to the Income Tax Department through the Principal Chief Commissioner of Income Tax, Lucknow mentioning the Assessing Officer with whom the petitioner companies are getting assessed as informed by the Ld. Counsel for the petitioner as per the PAN of the petitioner companies.
7. In addition to the above public notices, the notice of hearing will also be advertised in “The Indian Express” in English and “Jansatta” in Hindi language, having wide circulation in Lucknow Edition by not less than 10 days before the next date fixed for hearing.
8. The petitioner companies shall at least 7 days before the date of hearing of the petition, file an affidavit of service regarding newspaper publication, with newspaper clippings, as well as service of notices on the authorities specified above. Objections, if any, to the ‘Scheme’ contemplated by the

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authorities to whom notice has been given, may be filed within 30 days of receipt of notice failing which, it will be considered that there is no objection to the approval of the 'Scheme' on the part of the authorities and this Tribunal will proceed in the matter, subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed thereunder. The petitioner companies shall also file an affidavit stating the objections received from public pursuant to publication of notice of hearing in the newspapers.

9. The next date of hearing of the petition shall be on 25<sup>th</sup> July, 2024 for further consideration of the approval of the scheme as contemplated between the petitioner companies.
10. The registry shall also report before the date fixed for next hearing, as to whether any objections have been received to the proposed 'Scheme'.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**16<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*